

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

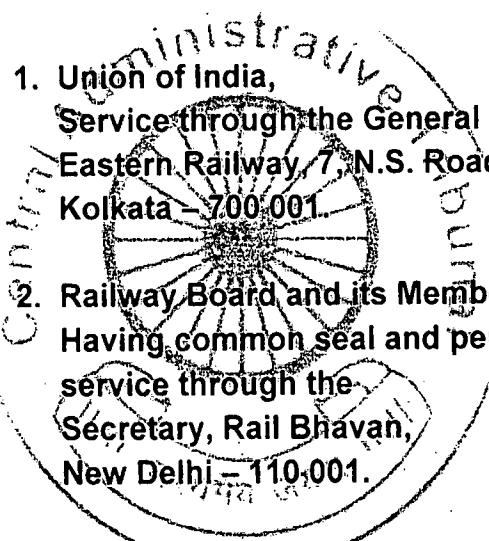
No. O.A. 277 of 2016

Date of order: 27.08.2018

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Msmt. Taslimara Begum,
Wife of Syed Jamilur Rahaman,
Residing at Village Hafejpur,
Police Station – Jagatballavpur,
District : Howrah – 711410.

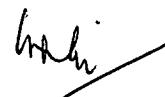
- V E R S U S -

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1. Union of India,
Service through the General Manager,
Eastern Railway, 7, N.S. Road,
Kolkata – 700 001.
 2. Railway Board and its Members,
Having common seal and perpetual succession,
service through the
Secretary, Rail Bhavan,
New Delhi – 110 001.
 3. The General Manager (Personnel),
Eastern Railway, Fairlie Place,
14, Strand Road,
Kolkata – 700 001.
 4. Officer-on-Special Duty,
(Law), Headquarter/Eastern Railway,
And competent authority,
Eastern Railway (Construction Section),
14, Strand Road, (4th Floor),
Kolkata – 700 001.

.. Respondents

For the Applicant : Mr. S. Hazra, Counsel

For the Respondents : Mr. B.L. Gangopadhyay, Counsel



ORDER (ORAL)

PER DR. NANDITA CHATTERJEE, ADMINISTRATIVE MEMBER:

The Original Application has been filed under Section 19 of the Administrative Tribunal Act, 1985 praying for the following relief:-

"(a) An order be issued directing the respondents to consider the application praying for employment in the category of land losers being Annexure A-2 to this application as well as Annexure A-3 to this application and to further direct the respondents to provide employment in the category of land losers in terms of Annexure A-4 to this application.

(b) Any order or other orders or further orders or further direction or directions as to Your Lordships may deem fit and proper;"

2. Ld. Counsel for the applicant submits that although a representation had been preferred on 7.1.2016 to the concerned respondent authorities (Annexure A-3 to the O.A.), no decision has been received from the respondents in this regard.
3. Ld. Counsel for the respondents would argue that the Screening Committee set up for this purpose consisting of three JAG Officers found that the applicant did not fulfil the minimum educational qualification which is required for the post meant for direct recruitment and, as such, the Screening Committee could not consider the case of the applicant which was finally rejected.
4. Ld. Counsel for the applicant, however, submits that the applicant has not received any order of rejection of the Screening Committee as averred in the reply of the respondents.
5. Hence, without entering into the merits of the matter, we hereby direct the respondents to furnish a copy of the rejection order of the Screening Committee forthwith to the applicant, who may challenge the same suitably in the appropriate forum.
6. With this, the O.A. is disposed of. There will be no order on costs.



(Dr. Nandita Chatterjee),
Administrative Member
SP

(Bidisha Banerjee)
Judicial Member